

NATIONAL COMPANY LAW TRIBUNAL
DIVISION BENCH
CHENNAI

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 31/07/2017 AT 10.30 AM

PRESENT: SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL
SHRI. S. VIJAYARAGHAVAN – MEMBER - TECHNICAL

APPLICATION NUMBER :
PETITION NUMBER : TCP/129/ (IB)/2017
NAME OF THE PETITIONER(S) : TAMIL NADU WATER INVESTMENT CO.
NAME OF THE RESPONDENT(S) : MANGLAM COMMON EFFLUENT RECYCLING
TECHNOLOGIES INDIA PVT LTD
UNDER SECTION : 433 (e)(f)

S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
		REPRESENTATION BY WHOM	

1. R. Sabana

Tamil Nadu Water
Investment Co.
Petitioner

R. Sabana

2.) A. Deivasigamani

Mangalam Common
Effluent
(Respondent)

A. Deivasigamani

ORDER

Ms. R. Sahana, Counsel for Petitioner present. Mr. A. Deivasigamani, Counsel for Respondent also present and produced D.D. No.002758 dated 29.07.2017 drawn at IDBI Bank to the tune of Rs.50 lakh and the same is handed over to the Counsel for Operational Creditor. Both the Counsels have filed a joint memo of compromise. The same is taken on record wherein the terms and details for payment has been mentioned. The petition is **disposed of** in terms of joint memo of compromise which shall form part of the order. However, the Petitioner is at liberty to revive the same in case the Corporate Debtor commits default in making the payment as per the schedule.



(S. VIJAYARAGHAVAN)
MEMBER (TECHNICAL)

ghk


(CH. MOHD SHARIEF TARIQ)
MEMBER (JUDICIAL)